

Open Court
**CENTRAL ADMINISTRATIVE TRIBUNAL,
 ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **07th** day of **August**, 2019

Present:

Hon'ble Mr.Justice Bharat Bhushan, Member-J

Original Application No.810/2013
 (U/S 19, Administrative Tribunal Act, 1985)

Chotey Lal.

.....Applicant.

By Advocate –

V E R S U S

Union of India & others.

.....Respondents.

By Advocates : Shri Arun Kumar Gupta.

O R D E R

List revised. None present for the applicant. Shri Arun Kumar Gupta, Advocate for the respondents is present.

2. Shri L.M. Singh, Advocate was representing applicant. Subsequently, Shri L.M. Singh, Advocate was appointed in the panel of Railways. Therefore, he cannot represent the applicant. Shri L.M. Singh, promised the Tribunal that he will inform the applicant for engaging counsel of his choice.

3. On 12.10.2018, this Tribunal directed the Registry to issue notice to the applicant for engaging another counsel. Despite repeated efforts of the Tribunal, no one is appearing on behalf of the applicant.

4. Considering the facts and circumstances of the case, it appears that the applicant has lost interest in pursuing the case. Accordingly, the O.A. is dismissed in default and for non prosecution.

(Justice Bharat Bhushan)
Member (J)

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